

UPDATED ACTION TAKEN REPORT IN
O.A. NO. 48/2019 (EZ) TILL
20TH SEPTEMBER, 2020



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FIELD INSPECTION REPORT DATED 08/09/20 AND 10/09/20 (ANNEXURE E1)

The committee had in previous reports identified various illegal crushers/quarries in operation in certain areas of the District, primarily on the basis of inspections being carried out by District Task Force (DTF). However, the committee had got unconfirmed reports of night time clandestine operation about some of these illegal crushers. Hence, the committee decided to personally go to the most affected areas (Rani Jirang, Umtyrnga Chibra, Barapathar, Baridua and Mykhuli) and try to find relevant signs of operations of these illegal crushers.

The inspecting team comprised of following members:

1. Shri B.J. Kharshandi (MCS), Addl Deputy Commissioner
2. Shri W.R.Kharkrang, Environmental Engineer, Meghalaya State Pollution Control Board
3. Shri H. Tynsong, Scientist D, MoeF&CC, Regional Office, Shillong
4. Shri B. Lyngdoh (MFS), Asst Conservator of Forests, Divisional Forest Officer (Territorial) Division, Shillong

INSPECTION OF RANI JIRANG AREA ON 08/09/2020

It has been earlier stated in the previous committee report that no stone crusher in the area of Rani Jirang can be considered as legal as there is no valid legal source of stone boulder in that area, which automatically renders all crushers operational there to be illegal.

On the 8th of September, the committee visited the area of Rani Jirang. No crusher was seen operational during the day time and no labour/manpower were seen in immediate vicinity. But, on close observation of these illegal crushers it was evident that some of them had been operational in the recent past.

Considering the repeated warnings and notices given to these illegal stone crushers and the unacceptable non-compliance to the law, the Committee immediately ordered deployment of JCBs for dismantling of these illegal stone crushers. The committee was able to ensure the dismantling of 5 illegal crushers, as detailed in ANNEXURE E1. However, there was some public opposition by locals to the dismantling. The committee had arranged for half a section of armed policemen, but the crowd was growing bigger and unmanageable with time. Photographs of the

dismantling process and some sections of the gathered crowd are annexed at ANNEXURE E2.

However, when the crowd became uncontrollably large, the committee decided to postpone dismantling action on the remaining stone crushers to safeguard themselves and avoid a law and order situation.

INSPECTION OF UMTYRNGA AREA ON 10/09/2020

It is pertinent to note no stone crusher in the area of Umtyrnga Chibra can be considered as legal as there is no valid legal source of stone boulder in that area, which automatically renders all crushers operational there to be illegal.

On the 10th of September, the committee visited the area of Umtyrnga Chibra. Similar ground conditions were observed in Umtyrnga Chibra, as compared to Rani Jirang. The committee repeated the dismantling action in Umtyrnga Chibra as well, and was able to dismantle 8 numbers of illegal stone crushers as detailed in ANNEXURE E1. Photographs are enclosed at ANNEXURE E2. The crowd situation was relatively better in Umtyrnga area, but considering that it was already dusk, the committee decided to postpone dismantling action for another day.

CONCLUSION ON ACTION ON ILLEGAL CRUSHERS/QUARRIES

The possibility of violence by the people towards committee action and the prevalent COVID related duties didn't permit us to complete the dismantling process of all illegal stone crushers and mining equipments.

It is not possible to forcibly dismantle so many stone crushers and stone mining equipment in such a short period of time. This is a lengthy exercise which would be completed by the Committee within a few months. However, the Committee is determined to comply with the orders of the Hon'ble Tribunal of stopping illegality, and uproot all illegal crushers and mining from the District of Ri Bhoi with irreversible steps like forced dismantling.

The committee has also directed the concerned departments vide ANNEXURE E4, to suspend all the CTE/CTO/NOC granted to Stone Crushers in the areas of Rani Jirang and Umtyrnga.

REGARDING SUSPENDED/CANCELLED MINES

The committee had asked the Divisional Forest Officer for updated report on 13 suspended mines and 1 cancelled mine on the 20th of August, 2020.

We have received a reply from the DFO, which is annexed as ANNEXURE E3.

13 Mines had been suspended by the DFO on 24/10/2019 for mismatch of coordinates and 1 Mine had been cancelled due to violation of cluster norms. However, on evaluation of application documents of these suspended mines, DFO had considered 6 of these suspended mines for rectification of Non-Forest Land Certificates on prospective basis.

Since, these mines were granted EC on different co-ordinates by DEIAA, these mines required corrigendum of EC Co-ordinates from SEIAA before resuming mining operations. Hence, these 6 mines were recommended to apply to SEIAA for EC Corrigendum. However, due to First-In-First-Out (FIFO) system of examination of applications by SEIAA/SEAC, only 2 mines have been examined so far by SEAC and recommended for amendment of co-ordinates with immediate effect. The suspensions of these 2 mines have been lifted and they have already started mining operations after the issuance of EC corrigendum by SEIAA.

Since, SEIAA/SEAC is comprised of Senior Expert Members, we have not independently analysed the veracity of examination prior to issuance of EC Corrigendum.

LOAD BEARING CAPACITY REPORT OF ROADS

The committee noted that the observation on road conditions by the District Task Force was indeed correct for most roads in the District, which has been further authenticated in some of the photographs enclosed.

On 09/07/2020, the Committee had directed the Executive Engineer, PWD (Roads), Nongpoh Division (copy was annexed in previous report), to constitute a committee and *“study all the roads in the District to technically assess the roads’ load bearing capacity (Number of Trucks per day carrying a specific load capacity as per the technical specification of the current prevailing situation of the road)..... The incremental load from new Stone Crushers /Stone Quarries should be such that all roads leading into the establishment and leading out of it should be able to bear the incremental load.”*

The committee notes that the while a committee has been formed to carry out the load bearing capacity, certain Departments and officials have continued to issue further permissions even after 09/07/2020 without awaiting for the load bearing capacity report, and ascertaining whether new Stone Crushers /Stone Quarries should be allowed or not. The committee is concerned that the granting of fresh and further permissions after 09/07/2020 may lead to over-exploitation of resources in the District, without there being sufficient safeguards and infrastructure in place. The committee notes that a carrying capacity study of transportation and related issues is required as per the MoEF&CC notification dated 15/01/2016 as well.

The committee is of the firm opinion that further permissions for new Stone Crushers /Stone Quarries should be granted only after the submission and consideration of roads' load bearing capacity study. Further, on 14/09/2020 vide ANNEXURE E4 the committee has already directed all concerned Departments to suspend/cancel further permissions granted on or after 09/07/2020.

The further permissions have been issued by certain Departments presumably on the premise that the roads' load bearing capacity study is only a recommendation by this committee and not an order by the Hon'ble Tribunal. The committee thus prays to the Hon'ble Tribunal to give appropriate directions so that any fresh or further permissions granted for new Stone Crushers /Stone Quarries (including CTO from MSPCB, Mining Lease from DFO, Environment Clearance from SEIAA etc) on or after 09/07/2020 are not given effect, till the submission and consideration of roads' load bearing capacity study, and are given effect to thereafter only if permitted by the study.

CONCLUSION

Due to COVID related restrictions, the signatures of all members could not be attained. Hence, the designated officer of the nodal agency (MSPCB), is submitting this report.



(W.R.Kharkrang)
Environmental Engineer
Meghalaya State Pollution Control Board

REPORT ON THE INSPECTION CONDUCTED ON 8TH & 10TH SEPTEMBER, 2020 BY THE NGT CONSTITUTED COMMITTEE IN CONNECTION WITH ILLEGAL STONE CRUSHER UNITS/QUARRIES LOCATED IN RANI JIRANG, UMTYRNGA & CHIBRA.

Members Present: - Enclosed at Annexures - A & B.

Self alongwith other Members of the Committee, Viz, Shri. W.R. Kharkrang, Environmental Engineer, Meghalaya State Pollution Control Board, Shillong, Dr. H. Tynsong, Scientist 'D', Ministry of Environment, Forest & Climate Change, North Eastern Regional Office, Shri. Bijoy Lyngdoh, MFS, Assistant Conservator of Forest, Office of the Divisional Forest Officer, East Khasi Hills & Ri Bhoi (T) Division, Shillong proceeded to Rani Jirang area on the 08th September, 2020 to inspect whether the illegal stone crushers/quarries which had been sealed before, are still operating or not. Also, the Committee decided to check whether there are other illegal stone crushers operating in the area. On reaching the site, the Committee noticed that there were no people i.e., Labourers, Managers etc who were found working at the site. However, the machines were there and it was evident from the traces in the machines that crushing of stone was carried out in the past few days. On seeing this, the Committee decided not to seal but to straightaway dismantle these illegal stone crushers. Altogether 5 (Five) stone crusher units were dismantled by the Committee with the help of JCBs. The details of the units, including G.P.S. Coordinates, location etc are as follows:-

Sl. No.	Name of the Owner	Location	GPS Coordinates
1	Unknown	Rani Jirang	N 26°00'.124" E 91°33'.816"
2	Unknown	Rani Jirang	N 26°00'.105" E 91°33'.921"
3	Unknown	Rani Jirang	N 26°00'.149" E 91°33'.903"
4	Unknown	Rani Jirang	N 26°00'.163" E 91°33'.893"
5	Unknown	Rani Jirang	N 26°00'.124" E 91°33'.760"

During the process of demolition many people who were reportedly Managers and Labourers of the Units located in these areas started to appear and assembled at the site. These people were basically trying to stop the demolition process by stating they have all the requisite papers that are required. Self tried to control the situation while the demolition process was in progress. After completing the demolition of 5 (Five) units, the Committee realized that the number of people that are assembling in and around is quite huge and considering the fact that the total number of Armed Policemen assisting the Committee is only half a section, it became obvious that a law and order situation may arise, which might endanger the life of the Committee Members and others staff on duty. In view on this, the Committee decided to suspend the operation and resume in another day.

On 10th September, 2020 the Members of the Committee went to Umtyrnga and Chibra areas. Here, the Committee verified the report filed by the District Task Force on

02nd March, 2020 against illegal stone crusher units operating in these areas alongwith details of the GPS Coordinates, location and name of the Owner. After due verification, it was found that the illegal stone crusher units had still been operating since the last few days, as evident from the traces in the machines. Therefore the Committee decided to dismantle and demolish them one by one. Altogether 8 (Eight) illegal stone crusher units were demolished with the help of JCBs. After completing these 8 (Eight) the Committee realize that dusk was soon going to set in and considering the fact that many of the local people had started to assemble at the site, it was deemed wise to close the operation, lest people may take advantage of the situation after dusk sets in. The details of the illegal stone crusher units which were demolished in Umtyrnaga & Chibra are as follows:-

Sl.No.	Name	Location	GPS Coordinates
1	Unknown	Umtyrnaga & Chibra	N 26°05' 02.18" E 91°47' 17.12"
2	Shri. Dinesh Sharma, Beltola, Assam		N 26°04' 32.10" E 91°47' 03.16"
3	Shri. Anchu Agarwal, Charhali Notun Bazar, Assam		N 26°04' 27.72" E 91°47' 00.19"
4	Shri. Giri Mohanto, Assam		N 26°04' 27.14" E 91°46' 57.70"
5	Shri. Shyamlal, Assam		N 26°04' 28.83" E 91°46' 56.70"
6	Unknown		N 26°04' 30.69" E 91°46' 53.42"
7	Shri. Rajesh Agarwal, Beltola, Assam		N 26°04' 33.79" E 91°46' 50.60"
8	Unknown		N 26°04' 33.51" E 91°46' 47.78"

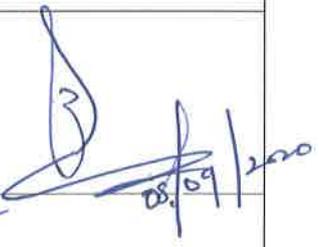
On returning from Umtyrnaga the Committee Members had a discussion at Circuit House, Nongpoh on the area to be covered on the 11th September, 2020. After a threadbare discussion the Committee Members felt that dismantling the remaining illegal units at Rani Jirang area would be the best choice for that day. However, considering the fact that many people are more or less aware of the modus operandi of the Committee and also taking into account the aggressive nature of the people of Rani Jirang area, it was considered appropriate not to continue on 11th September, 2020 but on any other day that is convenient to all the Committee Members based on their Official day to day schedule and their availability in view of the fact that Self and Shri. W.R. Kharkrang, Environmental Engineer, State Pollution Control Board, Shillong, are directly engaged in COVID-19 duties in our respective district.

Enclosed: - Photos and videos of the operations conducted on 8th & 10th Sept, 2020.

Submitted for favour of your information and necessary approval pl


Shri. B.J. Kharshandi, MCS,
Addl. Deputy Commissioner (Revenue),
Ri Bhoi District, Nongpoh.

**ATTENDANCE SHEET FOR THE JOINT INSPECTION OF THE STONE
CRUSHER UNITS/QUARRIES HELD ON 08.09.2020**

Sl.No.	Name & Designation	Phone Number	Signature
1.	Shri. B.J. Kharshandi, MCS, Addl. Deputy Commissioner (Rev) Ri Bhoi District, Nongpoh.	70051457 68	
2.	W.R. KHARKRANG, Engr. Engr., MS POB	98560 63424	
3.	H. Tynsay Asst. Comm. NER, Shillong	9611631148	
4.	BIJOY LINGDOH, NFS Asst. Conservator of forest O/o DFO, EAST KHASI HILLS & RIBHOI TERRITORIAL DIVISION, SHILLONG	9436998323 986225502	 08/09/2020
6.			
7.			
8.			

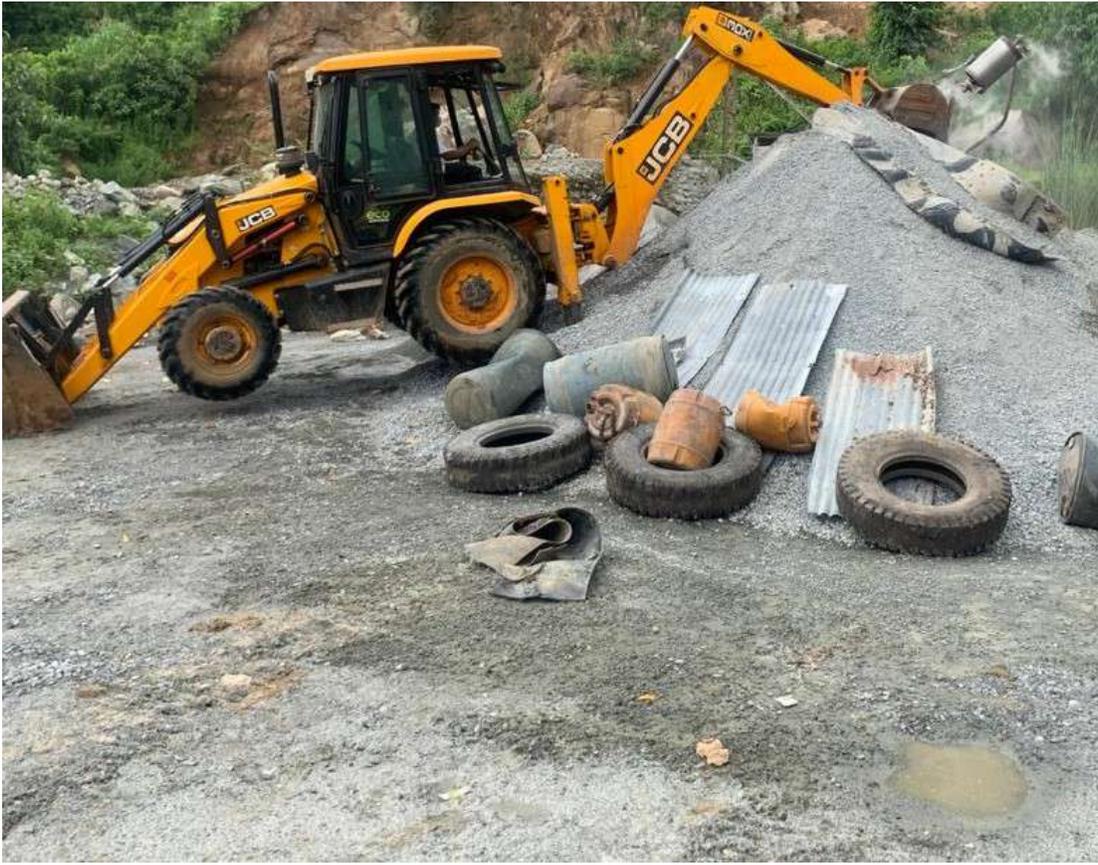
**ATTENDANCE SHEET FOR THE JOINT INSPECTION OF THE STONE
CRUSHER UNITS/QUARRIES HELD ON 10.09.2020**

Sl.No.	Name & Designation	Phone Number	Signature
1.	Shri. B.J. Kharshandi, MCS, Addl. Deputy Commissioner (Rev) Ri Bhoi District, Nongpoh.	70051457 68	
2.	H. Teasy	9612615548	
3.	W.R. KHARIKRANG.	98560 63424	
4.	BIJOY LYNGDOH, MFS. Asst Conservator of Forests o/a the DFO BEST KHASI HILLS & Ri Bhoi (T) Division, SHILLONG.	9436998323	
5.			
6.			
7.			
8.			

**DEMOLITION ACTION BY THE COMMITTEE IN THE AREAS OF RANI/JIRANG
AND UMTYNGA/CHIBRA**



















































ALL THE OFFICES WERE LOCKED SHUT



WE WERE UNDER CLOSE OBSERVATION BY PROBABLE OWNERS/MANAGERS/WORKERS OF THESE ILLEGAL CRUSHERS



OBSERVATION OF OVERALL ROAD CONDITION IN THESE VILLAGES



PHOTOGRAPHS OF HUGE PUBLIC PRESENCE LEADING TO POSSIBLE LAW AND ORDER SITUATION AND RISK TO DEMOLITION TEAM











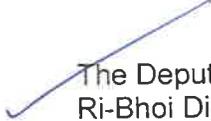
GOVERNMENT OF MEGHALAYA
THE DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF
THE DIVISIONAL FOREST OFFICER:: EAST KHASI HILLS & RI-BHOI (T) DIVISION::
SHILLONG



NO.KH/1/235/Pt/ 2331

Dated Shillong, the 26th/August/2020.

From: Divisional Forest Officer,
East Khasi Hills & Ri-Bhoi (T) Division,
Shillong.

To, 
The Deputy Commissioner,
Ri-Bhoi District,
Nongpoh.



Subj: Updated status report of :
a. 13 mining leases suspended by you vide your letter dated 24.10.2019.
b. 1 mining lease cancelled by you vide your letter dated 01.11.2019.

Ref: DCRB (CR) 37/2019/Rev/Pt-I/242/915 dt. 20.08.2020 in the matter of Jitul Deka Vs Union of India & Ors vide O.A. No. 48/2019 (EZ) in the Hon'ble National Green Tribunal.

Madam,

With reference to the subject cited above, I am to inform you that out of the 13 (thirteen) mining leases that had been suspended for mismatch of GPS Coordinates, the errors in GPS Co-ordinates of non forest land certificate of following 6 (six) mines had been rectified through a corrigendum after ground verification and cross checking of the maps originally submitted by the applicant. However the ground verification report on remaining 7 (seven) suspended mines from the Ranger officer is awaited.

Sl no	Location of Mines	Corrigendum
1	Mine of Shri. N. Dhar at Umduba, Killing Ri-Bhoi District	Enclosed as Annexure A
2.	Mine of Smt. Kedrina Jahrin at Umlangpur Killing Ribhoi District	Enclosed as Annexure B
3.	Mine of Shri. H. Bareh at Umduba Killing Ri-Bhoi District	Enclosed as Annexure C
4.	Mine of M/s Uranus Stone Products & Co. Umduba Raid Marwet Ri- Bhoi District	Enclosed as Annexure D
5.	Mine of Shri. Wesley Doloi at lo-Muroh Jirang Ri-Bhoi District	Enclosed as Annexure E
6	Mine of Smti. Greenland Lakhmi at lo-Muroh Jirang Ri-bhoi District.	Enclosed as Annexure F

Of these, only 2 (two) suspended mines have till date got the co-ordinates in their Environment Clearances (ECs) rectified by the State Environment Impact Assessment Authority (SEIAA) (copy enclosed as Annexure G & H) and thus have resumed mining. As regard to the mine whose Mining lease was cancelled for not meeting the cluster norms, I am to inform that the mine is no longer operational.

This is for favour of your kind information and necessary action.

Encl: As stated

Yours faithfully,



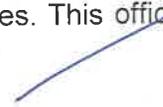

Divisional Forest Officer,
East Khasi Hills & Ri-Bhoi (T) Division,
Shillong.

Dated Shillong, the ___/August/2020.

NO.KH/1/235/Pt/

Copy to :

The Range Forest Officer, I/C Byrnihat A/C Beat. He is directed to expedite submission of re-verification report on remaining suspended 7 (seven) mines. This office letter KH/2/235/346 dt. 8.6.2020 may be referred to. (enclosed as above)


Divisional Forest Officer,
East Khasi Hills & Ri-Bhoi (T) Division,
Shillong

ANNEXURE - A



GOVERNMENT OF MEGHALAYA
THE DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF
THE DIVISIONAL FOREST OFFICER:: EAST KHASI HILLS & Ri-Bhoi (T)
DIVISION:: SHILLONG

KH/9/NOC/STONE/41/Pt.VI/5306,

Dated Shillong, the 25th November, 2019

To:

Shri. Ngaitlang Dhar
Lower Nongrim Hills
East Khasi Hills
Shillong

Sub:

Corrigendum in respect of geo-coordinates of Non-Forest Land Certificate

Ref:

KH/9/NOC/STONE/41/Pt.III/7097 dated 11.10.17

Sir,

With reference to the letter cited above and in pursuance to government's approval, conveyed vide letter No. FOR.CC/26/2019/266 dated 22nd November 2019, the geo-coordinates appearing at point no. 4 of the Non-Forest Land Certificate issued in respect of your land measuring 4.50 Hectares at Umduba, killing Ri-Bhoi District may kindly be read as below.

The G.P.S Co-ordinates of Stone Quarry is:

- 1. 26°03'30.87"N 91°49'34.66"E
- 2. 26°03'36.25"N 91°49'33.34"E
- 3. 26°03'37.19"N 91°49'27.45"E,
- 4. 26°03'36.56"N 91°49'24.40"E
- 5. 26°03'30.36"N 91°49'24.73"E

The Non-Forest Land Certificate issued vide this office letter cited under reference is hereby rectified as above from the date of issue of this letter.

Yours faithfully,


Divisional Forest Officer
East Khasi Hills & Ri-Bhoi (T) Division
Shillong

O/c

ANNEXURE - B

1310
62

1310

GOVERNMENT OF MEGHALAYA
THE DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF
THE DIVISIONAL FOREST OFFICER:: EAST KHASI HILLS & Ri-Bhoi (T)
DIVISION:: SHILLONG



KH/9/NOC/STONE/41/Pt.VI 5431, Dated Shillong, the 29th November, 2019

To:

Smti. Kedrina Jahrin
Nongsier, Jirang
Ri-Bhoi District, Meghalaya

Sub: Corrigendum in respect of geo-coordinates of Non-Forest Land Certificate

Ref: KH/9/NOC/Stone Quarry/41/Pt.III/7218 dated 01.03.17

Sir,

With reference to the letter cited above and in pursuance to government's approval, conveyed vide letter No. FOR.CC/26/2019/266 dated 22nd November 2019, the geo-coordinates appearing at point no. 4 of the Non-Forest Land Certificate issued in respect of your land measuring 1.53 Hectares at Umlangpur Killing, Ri-Bhoi District may kindly be read as below.

The G.P. Co-ordinates of Stone Quarry is:

1. 26°04'12.16"N 91°48'46.55"E
2. 26°04'12.87"N 91°48'44.78"E
3. 26°04'14.41"N 91°48'43.00"E,
4. 26°04'17.36"N 91°48'46.19"E
5. 26°04'16.28"N 91°48'48.91"E

The Non-Forest Land Certificate issued vide this office letter cited under reference is hereby rectified as above from the date of issue of this letter.

Yours faithfully,


Divisional Forest Officer
East Khasi Hills & Ri-Bhoi (T) Division
Shillong

Forest Management Building, Lower Lachumiere, Shillong-793001
Phone No. 0364-2226375 email- dfokhasihills@gmail.com



GOVERNMENT OF MEGHALAYA
THE DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF
THE DIVISIONAL FOREST OFFICER:: EAST KHASI HILLS & Ri-Bhoi (T)
DIVISION:: SHILLONG



KH/9/NOC/STONE/41/Pt.VI 5491, Dated Shillong, the 04th December, 2019

To:

Shri. H. Bareh
Forest Colony Block-IV
Shillong, Meghalaya

Sub: Corrigendum in respect of geo-coordinates of Non-Forest Land Certificate

Ref: KH/9/STONE/41/Pt.II/6564 dated 16.01.17

Sir,

With reference to the letter cited above and in pursuance to government's approval, conveyed vide letter No. FOR.CC/26/2019/266 dated 22nd November 2019, the geo-coordinates appearing at point no. 4 of the Non-Forest Land Certificate issued in respect of your land measuring 4364.3 Sq.m at Umduba Killing Ri-Bhoi District may kindly be read as below.

The G.P.S Co-ordinates of Stone Quarry is:

- | | |
|------------------|-----------------|
| 1. 26°4'10.17"N | 91°49'46.591"E |
| 2. 26°4'10.434"N | 91°49'47.911"E |
| 3. 26°4'10.021"N | 91°49'49.332"E, |
| 4. 26°4'9.994"N | 91°49'50.266"E |
| 5. 26°4'9.012"N | 91°49'50.07"E |
| 6. 26°4'8.159"N | 91°49'49.88"E |
| 7. 26°4'8.478"N | 91°49'48.885"E |
| 8. 26°4'8.728"N | 91°49'48.493"E |
| 9. 26°4'9.283"N | 91°33'46.429"E |

The Non-Forest Land Certificate issued vide this office letter cited under reference is hereby rectified as above from the date of issue of this letter.

Yours faithfully,


Divisional Forest Officer
East Khasi Hills & Ri-Bhoi (T) Division
Shillong

Forest Management Building, Lower Lachumiere, Shillong-793001
Phone No. 0364-2226375 email- dfokhasihills@gmail.com

GOVERNMENT OF MEGHALAYA
THE DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF
THE DIVISIONAL FOREST OFFICER:: EAST KHASI HILLS & Ri-Bhoi (T)
DIVISION:: SHILLONG



KH/9/NOC/STONE/41/Pt.VI 5531, Dated Shillong, the 06th December, 2019

To:

M/s Uranus Stone Products & Co.
Killing Raid Marwet
Ri-Bhoi District, Meghalaya

Sub: Corrigendum in respect of geo-coordinates of Non-Forest Land Certificate

Ref: KH/9/NOC/STONE/41/Pt.II/2104 dated 06.07.17

Sir,

With reference to the letter cited above and in pursuance to government's approval, conveyed vide letter No. FOR.CC/26/2019/266 dated 22nd November 2019, the geo-coordinates appearing at point no. 5 of the Non-Forest Land Certificate issued in respect of your land measuring 4.96 Hectares at Umduba, Raid Marwet Ri-Bhoi District may kindly be read as below.

The G.P.S Co-ordinates of Stone Quarry is:

1. 26°04'16.59"N	91°49'35.66"E
2. 26°04'16.56"N	91°49'34.26"E,
3. 26°04'15.30"N	91°49'29.25"E
4. 26°04'13.62"N	91°49'29.92"E
5. 26°04'12.54"N	91°49'31.33"E
6. 26°04'10.49"N	91°49'32.21"E
7. 26°04'08.98"N	91°49'33.38"E
8. 26°04'08.49"N	91°49'35.66"E
9. 26°04'09.32"N	91°49'37.13"E
10. 26°04'11.51"N	91°49'38.45"E
11. 26°04'13.38"N	91°49'39.47"E
12. 26°04'12.92"N	91°49'37.42"E
13. 26°04'15.78"N	91°49'36.85"E

The Non-Forest Land Certificate issued vide this office letter cited under reference is hereby rectified as above from the date of issue of this letter.

O/c

Yours faithfully,


Divisional Forest Officer
East Khasi Hills & Ri-Bhoi(T) Division
Shillong



GOVERNMENT OF MEGHALAYA
THE DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF
THE DIVISIONAL FOREST OFFICER:: EAST KHASI HILLS & Ri-Bhoi (T)
DIVISION:: SHILLONG



KH/9/NOC/STONE/41/Pt.VI 5523, Dated Shillong, the 06th December, 2019

To:

Shri. Wesley Doloi
Jirang Ri-Bhoi District.

Sub: Corrigendum in respect of geo-coordinates of Non-Forest Land Certificate

Ref: KH/NOC/Stone Quarry/2014-15/6442 dated 25.03.15

Sir,

With reference to the letter cited above and in pursuance to government's approval, conveyed vide letter No. FOR.CC/26/2019/266 dated 22nd November 2019, the geo-coordinates appearing at point no. 6 of the Non-Forest Land Certificate issued in respect of your land measuring 2.016 acres at Io-Murohrim Jirang, Ri-Bhoi District may kindly be read as below.

The G.P.S Co-ordinates of Stone Quarry is:

- | | |
|-----------------------------|------------------------------|
| 1. 26 ⁰⁰ '04.2"N | 91 ⁰⁰ '33'54.5"E |
| 2. 26 ⁰⁰ '02.4"N | 91 ⁰⁰ '33'57.8"E, |
| 3. 26 ⁰⁰ '01.2"N | 91 ⁰⁰ '33'55.2"E |
| 4. 26 ⁰⁰ '02.4"N | 91 ⁰⁰ '33'52.8"E |

The Non-Forest Land Certificate issued vide this office letter cited under reference is hereby rectified as above from the date of issue of this letter.

Yours faithfully,


Divisional Forest Officer
East Khasi Hills & Ri-Bhoi (T) Division
Shillong

Forest Management Building, Lower Lachumiere, Shillong-793001
Phone No. 0364-2226375 email- dfokhasihills@gmail.com

GOVERNMENT OF MEGHALAYA
THE DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF
THE DIVISIONAL FOREST OFFICER:: EAST KHASI HILLS & Ri-Bhoi (T)
DIVISION:: SHILLONG



KH/9/NOC/STONE/41/Pt.VI 55/5, Dated Shillong, the 06th December, 2019

To:

Smti. Greenland Lakhmie
Jirang Ri-Bhoi District.

Sub:

Corrigendum in respect of geo-coordinates of Non-Forest Land Certificate

Ref:

KH/NOC/Stone Quarry/2014-15/6452 dated 25.03.15

Madam,

With reference to the letter cited above and in pursuance to government's approval, conveyed vide letter No. FOR.CC/26/2019/266 dated 22nd November 2019, the geo-coordinates appearing at point no. 6 of the Non-Forest Land Certificate issued in respect of your land measuring 2.361 acres at Io-Murohrim Jirang, Ri-Bhoi District may kindly be read as below.

The G.P.S Co-ordinates of Stone Quarry is:

- | | |
|------------------|----------------|
| 1. 25°59'54.50"N | 91°33'43.10"E |
| 2. 25°59'53.40"N | 91°33'44.10"E, |
| 3. 25°59'50.60"N | 91°33'41.80"E |
| 4. 25°59'53.40"N | 91°33'39.40"E |

The Non-Forest Land Certificate issued vide this office letter cited under reference is hereby rectified as above from the date of issue of this letter.

Yours faithfully,

Divisional Forest Officer
East Khasi Hills & Ri-Bhoi (T) Division
Shillong

O/c

GOVERNMENT OF MEGHALAYA
FORESTS & ENVIRONMENT DEPARTMENT

ANNEXURE - G & H 1315
622

No.ENV.6/2016/244

Dated Shillong, the 16th July, 2020.

From : Dr. Majunatha. C, IFS.,
Secretary to the Govt. of Meghalaya,
Forests & Environment Department.

Divisional Forest Officer.
Khasi Hills Division, Shillong
Regd. No 1298
Date of 30-7-2020
File No

To,

1. The Principal Chief Conservator of Forests & HoFF,
Meghalaya, Shillong.
2. The Deputy Commissioner,
Ri Bhoi District, Nongpoh.
3. Member Secretary,
Meghalaya State Pollution Control Board,
Meghalaya, Shillong.
4. Divisional Forest Officer,
East Khasi Hills & Ri Bhoi(Territorial),
Meghalaya, Shillong.

Sub : Corrigendum in respect of Geo- Coordinates in the EC granted by
DEIAA, Ri Bhoi District, Nongpoh vide E.C. No. DCRB(LR)/4/2017
Rev/573/1832, dated 18/10/2017 and E.C. No.
DCRB(LR)/4/2018/Rev/386/459, dated 11/04/2018.

Sir/Madam,

I am directed to forward herewith copies of letters dated
24/06/2020, No.ML/SEIAA/Corrigendum/DEIAA/24/2020/47/1270 and
No.ML/SEIAA/Corrigendum/DEIAA/24/2020/48/1257 received from the
Member Secretary, SEIAA, Meghalaya for favor of information and necessary
action.

Yours faithfully,

Secretary to the Govt. of Meghalaya,
Forests & Environment Department.



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

:: MEGHALAYA ::

'Silviculture Building' (Adjacent Sylvan House), Lower Lachumiere, Shillong - 793 001
Email : ms.seiaamegh@gmail.com.

No.ML/ SEIAA/Corrigendum/DEIAA/24/2020/47/1270 Dated, Shillong, the 24th June, 2020

From : The Member Secretary,
SEIAA, Meghalaya,
Shillong - 793 001

To,
M/s Uranus Stone Products & Co.
Killing, Raid Marwet,
Ri Bhoi District, Meghalaya

Subject : Corrigendum in respect of Geo-Co-ordinates in the EC granted by DEIAA,
Ri Bhoi District, Nongpoh vide E.C. No. DCRB(LR)/4/2017 Rev/ 573/1832
dtd.18/10/2017.

Sir,

In inviting a reference to the subject cited above, I am to state that the SEIAA in its meeting held on 18/02/2020 has approved issuance of Corrigendum to this project. The Deputy Commissioner, Ri Bhoi District, Nongpoh, in his letter No. DCRB (LR) 37/2019/Pt-I/207/508 dtd.19/03/2020 to this office, forwarded a copy of DFO (T)-Memo.No.KH/9/NOC/STONE/41/Pt.VI/5532-538 dtd. 06/12/2019 relating to issuance of required corrigendum to this project.

The SEAC, Meghalaya examined the case and vide letter No. SEAC/C-EC/45/2016/180/337 dtd.16/06/2020 recommended for correction of the geo-co-ordinates based on the Non Forest Clearance letter No. KH/9/NOC/STONE/41/Pt.VI/5531 dtd. 06/12/2019 issued by the Divisional Forest Officer (T), East Khasi & Ri Bhoi Territorial Division, Shillong. The GPS in the above mentioned EC is hereby corrected as given in the said Non forest Clearance certificate and as recommended by SEAC, as under :

Pillar No	Latitude	Longitude
1	26°04'16.59"N	91°49'35.66"E
2	26°04'16.56"N	91°49'34.26"E
3	26°04'15.30"N	91°49'29.25"E
4	26°04'13.62"N	91°49'29.92"E
5	26°04'12.54"N	91°49'31.33"E
6	26°04'10.49"N	91°49'32.21"E
7	26°04'08.98"N	91°49'33.38"E
8	26°04'08.49"N	91°49'35.66"E
9	26°04'09.32"N	91°49'37.13"E
10	26°04'11.51"N	91°49'38.45"E

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V.R.
35/06/20
FIS - 53570/20
01/07/2020

11	26°04'13.38"N	91°49'39.47"E
12	26°04'12.92"N	91°49'37.42"E
13	26°04'15.78"N	91°49'36.85"E

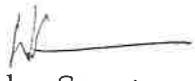
Now therefore, Para- 2 in the said Environmental Clearance, No DCRB(LR) /4/2017 Rev/ 573/1832 dtd. 18/10/2017 relating to geo-co-ordinates, stand amended as stated above, with immediate effect

Member Secretary,
State Environment Impact Assessment Authority,
Meghalaya, Shillong.

Memo. No.ML/ SEIAA/Corrigendum/DEIAA/24/2020/47-A /1271-1282
Dated, Shillong, the 24th June, 2020

Copy to :-

1. The Principal Chief Conservator of Forests and HoFF, Meghalaya, Shillong for information.
2. The Principal Chief Conservator of Forests, Territorial, Forests & Environment Department, Meghalaya for information.
3. The Jt. Secretary, IA Division, MoEF&CC, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi - 110 003 for information.
4. The Dy. Director General of Forests (C), Regional Office, N.E.Z, Ministry of Environment, Forests & Climate Change (Mo EF & CC), Law-u-sib, Lumbatngan, Sawlad, Near M.T.C. workshop, Shillong- 793 021, for information.
5. The Secretary to the Govt. of Meghalaya, Forests & Environment Department, Shillong for information.
6. The Secretary to the Govt. of Meghalaya, Mining and Geology Department, Shillong for information.
7. The Deputy Commissioner, Ri Bhoi District, Nongpoh, Meghalaya for information, with reference to letter No. DCRB (LR)37/2019/Pt-I/207/508 dtd.19/03/2020.
8. The Divisional Forest Officer, East Khasi Hills & Ri Bhoi Territorial Division, Shillong for information and necessary action with reference to letter No. KH/9/NOC/ STONE / 41/ Pt.VI/5531 dtd. 06/12/2019
9. The Member Secretary, State Expert Appraisal Committee, Meghalaya for information.
10. The Director, Mineral Resources, Govt. Meghalaya, Shillong for information & necessary action.
11. The Member Secretary, Meghalaya State Pollution Control Board, 'Arden', Lumpynggad, Shillong - 793 014 for information and necessary action.
12. Guard File.


Member Secretary
SEIAA, Meghalaya
MEMBER SECRETARY
State Environment Impact Assessment Authority
Meghalaya, Shillong.
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STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

:: MEGHALAYA ::

'Silviculture Building' (Adjacent Sylvan House), Lower Lachumiere, Shillong - 793 001
Email : ms.seiaamegh@gmail.com.

No.ML/ SEIAA/Corrigendum/DEIAA/24/2020/48 /1257 Dated, Shillong, the 27th June, 2020

From : The Member Secretary,
SEIAA, Meghalaya,
Shillong - 793 001

To,
Shri Ngaitlang Dhar,
Lower Nongrim Hills,,
Shillong-3

Subject : Corrigendum in respect of Geo-Co-ordinates in the EC granted by DEIAA,
Ri Bhoi District, Nongpoh vide E.C. No. DCRB(LR)/4/2018/Rev/ 386/459
dtd.11/04/2018.

Sir,

In inviting a reference to the subject cited above, I am directed to state that correction of geo-co-ordinates for this project shall be taken at par with the SEIAA decision in its meeting held on 18/02/2020. The Deputy Commissioner, Ri Bhoi District, Nongpoh letter No. DCRB (LR) 37/2019/Pt-I/207/508 dtd.19/03/2020 to this office, forwarded a copy of DFO (T)- Memo. No. KH/9/ NOC/ STONE/41/Pt.VI/5307-313 dtd.25/11/2019 for issuance of required corrigendum to this project.

The SEAC, Meghalaya examined the case and vide letter No. SEAC/C-EC/45/2016/181/338 dtd.16/06/2020 recommended for correction of the geo-co-ordinates base on the Non Forest Clearance letter No. KH/9/NOC/STONE/41/Pt.VI/5306 dtd.25/11/2019 issued by the Divisional Forest Officer (T), East Khasi & Ri Bhoi Territorial Division, Shillong. The GPS in the above mentioned EC is hereby corrected as given in the said Non forest Clearance certificate and as recommended by SEAC; as under :

Pillar No	Latitude	Longitude
1	26°03'30.87"N	91°49'34.66"E
2	26°03'36.25"N	91°49'33.34"E
3	26°03'37.19"N	91°49'27.45"E
4	26°03'36.56"N	91°49'24.40"E
5	26°03'30.36"N	91°49'24.73"E

Now therefore, Para- 2 in the said Environmental Clearance, E.C. No. DCRB (LR) /4/2018/Rev/ 386/459 dtd.11/04/2018 relating to geo-co-ordinates, stand amended as stated above, with immediate effect.

Member Secretary,
State Environment Impact Assessment Authority,
Meghalaya, Shillong .

Page 1 of 2

UD
30/06/20
FTS - 53575/2020
01/07/2020



**GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER
RI BHOI DISTRICT::NONGPOH**

NO.DCRB(LR)5/2017/Pt-II/Rev/496

Dated Nongpoh, the 14th September, 2020

To,

- 1) Member Secretary,
Meghalaya State Pollution Control Board (MSPCB)
Arden, Shillong - 793014
Meghalaya.
- 2) Divisional Forest Officer (Territorial),
State Environment Appraisal Authority (SEAC)
Lachumiere
Shillong - 793001
Meghalaya.
- 3) Director of Mineral Resources,
Risa Colony, Malki
Shillong - 793014
Meghalaya.
- 4) Member Secretary,
State Environment Impact Assessment Authority (SEIAA)
Lachumiere
Shillong - 793001
Meghalaya.
- 5) Member Secretary,
State Environment Appraisal Authority (SEAC)
Lachumiere
Shillong - 793001
Meghalaya.

Sub:- 1) Direction for cancellation of all new permissions granted on or after 09th July 2020.
2) Direction for suspension of all NOC/CTE/CTO granted to Stone Crushers in the areas of Rani Jirang, Umtyrnga, Chibra and nearby areas.

Ref:- 1. Orders by Honourable National Green Tribunal in the matter of Jitul Deka Vs Union of India & Ors, filed vide Original Application No 48/2019 (EZ).
2. Our letter dated 09/07/2020 vide No DCRB (LR) 37/2019/REV/Pt-I/216.
3. Our Committee Reports submitted to Hon'ble Green Tribunal from time to time.

Sir,

With reference to the subject and letter under reference, this is to inform that there is a legal case going on in the matter of Jitul Deka Vs Union of India & Ors, in which a committee has been formed to regulate stone minerals in the District of Ri Bhoi. It is noted that Deputy Commissioner, Senior Scientist from MOEF &CC (Regional Office), Divisional Forest Officer, representatives of Directorate of Mineral Resources and Meghalaya State Pollution Control Board are members of this committee.

- 1) As per the submission by the Committee to the Hon'ble Tribunal, the Committee had taken a decision that no new stone crusher or stone quarry should be granted any permission (such as CTE/CTO from MSPCB, NOC/LOI/Mining Lease from Forest Department, EC from SEIAA/SEAC, Mining Plan Approval from DMR) without Load Bearing Capacity Report of all the roads in the District of Ri Bhoi. A copy of this letter (ANNEXURE A) dated 09/07/2020 is enclosed herewith. However, it has come to the attention of the committee that permissions/approvals have been granted by some offices. Hence, it is imperative to direct your esteemed office to cancel all the permissions/approvals granted on or after 09/07/2020 in the District of Ri Bhoi.

- 2) Secondly, the committee has been directed by the Hon'ble Tribunal to stop all illegality and as per assessments done by this committee there are no legal mines in the areas of Umtyrnga, Chibra, Rani Jirang and nearby areas. However, it has been found that stone crushers are operating in these areas, by procuring stone boulders from nearby illegal mines. It is a violation of the terms and conditions set forth in the CTO granted by MSPCB and NOC granted by Forest Department. Hence, it is directed to immediately suspend the CTE/CTO/NOC of all the stone crushers in the area, till a clearance on these stone crushers is not obtained from Hon'ble Tribunal.

Deputy Commissioner,
Ri Bhoi District, Nongpoh.

Dated Nongpoh, the 14th September, 2020

MEMO NO.DCRB(LR)5/2017/Pt-II/Rev/496 - A
Copy to:-

The Superintendent of Police, Ri Bhoi District, Nongpoh for necessary action, to ensure that all stone crushers and stone mines in these areas remain non-operational.

Deputy Commissioner,
Ri Bhoi District, Nongpoh.